

the Industrial Disputes (Central) (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 795 in Gazette of India dated the 1st July, 1972, under sub-section (4) of section 38 of the Industrial Disputes Act, 1947. [*Placed in Library. See No. LT-3406/72*]

NOTIFICATION, UNDER PASSPORTS ACT, 1967 AND EXTRADITION ACT, 1962.

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Passports Act, 1967:—
 - (i) G.S.R. 285 (E) published in Gazette of India dated the 25th May, 1972
 - (ii) G.S.R. 286 (E) published in Gazette of India dated the 25th May, 1972
 - (iii) The Passports (Second Amendment) Rules, 1972, published in Notification No. G.S.R. 317 (E) in Gazette of India dated the 21st June, 1972 [*Placed in Library. See No. LT-3407/72*]
- (2) A copy each of the following Notifications (Hindi and English versions) under section 35 of the Extradition Act, 1962:—
 - (i) G.S.R. 34 (E) published in Gazette of India dated the 20th January, 1972 extending the provisions of the Extradition Act, 1962 to the United Kingdom of Great Britain and Northern Ireland.
 - (ii) G.S.R. 35 (E) published in Gazette of India dated the 20th January, 1972, extending the provisions of the Extradition Act, 1962 to the Republic of Singapore.

- (iii) Erratum to the Hindi version of the above notification published in Gazette of India dated the 1st March, 1972 [*Placed in Library. See No. LT- 3408/72*]

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 14th August, 1972, agreed without any amendment to the Diplomatic Relations (Vienna Convention) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 9th August, 1972."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Victoria Memorial (Amendment) Bill, 1972 which has been passed by the Rajya Sabha at its sitting held on the 14th August, 1972."

VICTORIA MEMORIAL (AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY : Sir, I also lay on the Table of the House the Victoria Memorial (Amendment) Bill, 1972, as passed by Rajya Sabha.

12.45 hrs.

CENTRAL SALES TAX (AMENDMENT) BILL

(i) **REPORT OF SELECT COMMITTEE**

SHRI DHARAMRAO AFZALPURKAR (Gadgaon): I beg to present the